

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:20  
ANSWERED ON:22.11.2011  
UNAUTHORISED CONSTRUCTIONS  
Sayeed Muhammed Hamdulla A. B.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a drive against unauthorised constructions has been conducted in the National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to curb such unauthorised constructions;
- (d) whether there is any proposal to amend the existing rules to stop unsafe and illegal constructions; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): Madam, no such special drive is going on at present by the Local Bodies (LBs) concerned i.e. Municipal Corporation of Delhi (MCD) and New Delhi Municipal Council (NDMC).

It being continuous process, whenever any unauthorized construction is noticed, the action against illegal/ unauthorized constructions is taken by the LBs concerned, MCD and NDMC.

(c): Action to curb unauthorised construction lies primarily in the domain of the LBs such as the MCD and NDMC. For detection & control of unauthorized / illegal constructions, MCD has undertaken a number of measures, which include restructuring and strengthening of Central Control Room, Zonal Control Room, Demolition Squad etc. In addition, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor actions against unauthorized/ illegal constructions, in NDMC, a separate department is already in function to check the encroachment and illegal construction in its areas.

(d): No, Madam.

(e): Does not arise.